

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 12.4.04

Parties are absent or call. No steps taken by the applicant to file any rejoinder to counter of R-3. It is presumed that he has no rejoinder to file. No steps also taken by other respondents to file counter. No further time will be granted. Pleadings are therefore deemed to be completed.

Let the matter before Bench for final hearing on its turn.

SDM
12.4.04
REGISTRAR

On Memo.

For admission and hearing.

W
8/11/04
Bench

For admission and hearing.

W
9/11/04
Bench

For admission and hearing.

On memo.

W
29/11/04
Bench

Order dated 6.12.04

Heard Mr. A.K. Mishra, Ld. Counsel for the applicant, Mr. B. Dash, Ld. Additional Standing Counsel, T. Dash, Ld. Government Counsel and Mr. B. R. Sarangi, Ld. Counsel for the private Res. No. 4.

The grievance ventilated by the applicant in this O.A. has already been considered by our order dt. 3.11.04 in O.A. No. 1255/03, Wherein we have quashed the order of promotion dt. 6.2.04. Since the Respondents have been asked to review the promotion of the applicant for the year 2002, the case of the applicant also should be considered if he comes within the zone of consideration.

In this view of the matter the reliefs sought in this O.A. has become infructuous and accordingly this O.A. is disposed of.

No costs.

SDM
Member (J)

Abu
Vice-chairman